

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIA SPORTS FLASHES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INDIA SPORTS FLASHES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01-08-2016
3.	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219DL2016PTC303793
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 70-A/23, Third floor, Rama Road, Industrial Area, Najafgarh Road, New Delhi – 110015.
6.	Insolvency commencement date in respect of corporate debtor	28-09-2020: Date of Order of Hon'ble NCLT for commencement of CIRP 03-10-2020: Date on which NCLT Order came to knowledge of the IRP
7.	Estimated date of closure of insolvency resolution process	27-03-2021 (being 180 days from Commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KHEM CHAND GUPTA IBBI/IPA-001/IP-P-01903/2019-2020/12954
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 302, Padma Palace, 86, Nehru Place, New Delhi – 110019. Email- kcgupta.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 302, Padma Palace, 86, Nehru Place, New Delhi – 110019. Email- cirp.isfpl@gmail.com
11.	Last date for submission of claims	17-10-2020 (14 days from date on which NCLT order came to knowledge of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable	Web link: https://ibbi.gov.in/home/downloads Physical Address: as at point 10 above

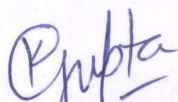


Notice is hereby given that the National Company Law Tribunal, Delhi, Court IV has ordered the commencement of a corporate insolvency resolution process of India Sports Flashes Private Limited on 28-09-2020 in C.P. No.IB-3070/ND/2019.

The creditors of India Sports Flashes Private Limited are hereby called upon to submit their claims with proof on or before 17-10-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



KHEM CHAND GUPTA

Interim Resolution Professional

Regn. No.: IBBI/IPA-001/IP-P-01903/2019-2020/12954



Date: 03-10-2020

Place: New Delhi

FORM G (Revised)
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor	Jharkhand Mega Food Park Private Limited
2. Date of incorporation of corporate debtor	15.01.2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jharkhand
4. Corporate Identity number / Limited liability identification number of corporate debtor	U15132JH2009PTC002802
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 1596, Road No. 7, Hawal Nagar, Muaza-Hinoo, PS- Jagannathpur, Ranchi, Jharkhand-834003
6. Insolvency commencement date of the corporate debtor	10.01.2020 (as per order of NCLT, Kolkata, C.P.(L.B.) No. 1231/KB/2019 dated 10.01.2020)
7. Date of invitation of expression of interest	05.10.2020 (Previous date: 23.03.2020)
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details are available at: https://www.ibbi.gov.in The same can also be obtained by emailing at: jmpf.cirp@gmail.com
9. Norms of ineligibility applicable under section 29A are available at:	The Resolution Applicant shall be required to be compliant with Insolvency and Bankruptcy Code, 2016 including but not limited to eligibility u/s 29A of the Insolvency and Bankruptcy Code, 2016 and its related Regulations that are in force or which may come into force subsequently for submission of Resolution Plan and all matters under / pursuant to / related to and / or in furtherance of this invitation. Norms of ineligibility applicable under section 29A are available at: https://www.ibbi.gov.in The same can also be obtained by emailing at: jmpf.cirp@gmail.com
10. Last date for receipt of Expression of Interest	30.10.2020 (Previous date: 17.04.2020)
11. Date of issue of provisional list of prospective resolution applicants	04.11.2020 (Previous date: 27.04.2020)
12. Last date for submission of objections to provisional list	09.11.2020 (Previous date: 02.05.2020)
13. Date of issue of final list of prospective resolution applicants	18.11.2020 (Previous date: 11.05.2020)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09.11.2020 (Previous date: 02.05.2020)
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	The RP will share the Evaluation Matrix, Information Memorandum and Request For Resolution Plan via e-mail to the eligible applicants on execution of Confidentiality Undertaking and complying with other terms of EOI along with a refundable deposit of Rupees Ten Lakhs only.
16. Last date for submission of resolution plans	09.12.2020 (Previous date: 01.06.2020)
17. Manner of submitting resolution plans to resolution professional	In the sealed envelope by speed post or hand delivery to RP's correspondence address along with electronic form digital copy in two pen drives and at: jmpf.cirp@gmail.com in a password protected form
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	30.12.2020 (Previous date: 22.06.2020)
19. Name and registration number of the resolution professional	Name: Niraj Agrawal, Registration No.: IBBI/PA-001/IP-P-00130/2017-2018/10272
20. Name, Address and e-mail of the resolution professional, as registered with the Board	Name: Niraj Agrawal, Registered Address: C/o M/s H. K. Agrawal & Co., 125, Netaji Subhas Road, 5th Floor, Room No. 52, Kolkata-700001, West Bengal Registered Email id: niraj@excoonservices.com
21. Address and email to be used for correspondence with the resolution professional	Correspondence Address: Apex Insolvency Professionals LLP, Central Plaza, 41, B. B. Ganguly Street, 5th Floor, Room No. 5A, Kolkata-700012 Email id: jmpf.cirp@gmail.com
22. Further Details are available at or with	Niraj Agrawal - Insolvency Professional jmpf.cirp@gmail.com
23. Date of publication of Form G	05.10.2020 (Previous date: 23.03.2020)

1. Pursuant to the meeting of the Committee of Creditors ("CoC") of Jharkhand Mega Food Park Private Limited held on 01-10-2020, the CoC members agreed to extend the date of submission of expression of interest and the submission of resolution plan due to ongoing COVID-19 pandemic and in the interest of all the stakeholders of Jharkhand Mega Food Park Private Limited.

2. The above timelines are inter alia based on the exclusion of lockdown period from 25.03.2020 to 30.09.2020 from the CIRP timeline as considered at the CoC meeting of Jharkhand Mega Food Park Private Limited held on 01.10.2020. The same is subject to approval of Adjudicating Authority.

3. Based on the NCLAT suo moto Order dt. 30.03.2020, the period of lockdown ordered by the Central Government and State Governments shall be excluded for the purpose of counting of the period for resolution process under Section 12 of IBC, 2016 in all cases where CIRP has been initiated and pending before any Bench of the NCLT or in appeal before NCLAT.

Sd/-
Niraj Agrawal
Regn No.: IBBI/PA-001/IP-P-00130/2017-2018/10272
Registered Address: C/o M/s H.K. Agrawal & Co.
125, Netaji Subhas Road, 5th Floor, Room No. 52, Kolkata-700001, West Bengal
Registered E-mail id: niraj@excoonservices.com
Date : 05.10.2020
Place : Kolkata
Resolution Professional for Jharkhand Mega Food Park Private Limited

GNA
G N A AXLES LIMITED
CIN: L29130PB1993PLC013684
Regd. Office : GNA House, 1-C, Chhoti Baradari - II Garha Road Opposite Medical College, Jalandhar 144001 Punjab. Tel No.: 0181- 4630477, Fax No.: 0181- 4630477
E-mail: gjain@gnagroup.com Website: www.gnagroup.com,

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company has been scheduled to be held on Monday, 12th October 2020, at 11:30 AM at the Corporate Office of the Company at VPO Mehtiana Dist. Hoshiarpur, Inter alia, to consider and approve the Unaudited Financial Results of the Company for the Quarter and half ended 30th September, 2020.

The Notice is also available at Company's website www.gnagroup.com and corporate announcement section of www.bseindia.com and www.nseindia.com.

For G N A Axles Limited
Gourav Jain
Company Secretary
Place: Mehtiana
Date: October 1, 2020

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For The Attention Of The Creditors of India Sports Flashes Private Limited

RELEVANT PARTICULARS

1. Name of corporate debtor	India Sports Flashes Pvt. Ltd.
2. Date of incorporation of corporate debtor	01-08-2016
3. Authority under which corporate debtor is incorporated / registered	The Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219DL2016PTC303793
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 70-A/23, Third floor, Rama Road, Industrial Area, Najafgarh Road, New Delhi - 110015.
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8. Name and registration number of the insolvency professional acting as interim resolution professional	KHEM CHAND GUPTA IBBI/PA-001/IP-P-01903 / 2019-2020/12954
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 302, Padma, Palace, 86, Nehru Place, New Delhi - 110019. Email: kcgupta.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 302, Padma Palace, 86, Nehru Place, New Delhi - 110019. Email: clrp.isfp@gmail.com
11. Last date for submission of claims	17-10-2020 (14 days from date on which NCLT order came to knowledge of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Not Applicable Web link: https://ibbi.gov.in/home/downloads Physical Address: as at point 10 above

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Submission of false or misleading proofs of claim shall attract penalties.

KHEM CHAND GUPTA
Interim Resolution Professional
Date: 03-10-2020
Place: New Delhi
Regn. No.: IBBI/PA-001/IP-P-01903/2019-2020/12954

Stocks and Securities

ADITYA BIRLA CAPITAL
Aditya Birla Money Ltd.
(A subsidiary of Aditya Birla Capital Ltd.)
PROTECTING INVESTING FINANCING ADVISING

Regd. Office: Indian Rayon Compound, Veraval - 362266, Gujarat
CIN - L65993GJ1995PLC064810; Email - abml.investorgrievance@adityabirlacapital.com
Website - www.stocksandsecurities.adityabirlacapital.com
Tel. +91-44-49490000; Fax. +91-44-22501095

NOTICE

Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, a Meeting of the Board of Directors of the Company is scheduled to be held on Wednesday, October 14, 2020 to consider and approve, *inter-alia*, the Unaudited Financial Results of the Company for the quarter and half year ended September 30, 2020.

This intimation is also available on the website of the Company, www.stocksandsecurities.adityabirlacapital.com and also on the website of the Stock Exchanges www.bseindia.com (BSE Limited) & www.nseindia.com (National Stock Exchange of India Limited), where the shares of the Company are listed.

For ADITYA BIRLA MONEY LIMITED
Sangeeta Shetty
Company Secretary
Place : Mumbai
Dated : October 03, 2020

adani
Power
ADANI POWER LIMITED

NOTICE INVITING TENDER (NIT)
(INTERNATIONAL COMPETITIVE BIDDING)

NIT No. APL-5500-01 dated 05.10.2020

Adani Power Limited ("APL") the power business subsidiary of Adani Group intends to install Wet Limestone based Flue Gas Desulphurisation ("FGD") System for the Operating Units of its subsidiaries as specified below:

- Kawai TPP, Phase I (2x660 MW)
- Udupi TPP, Phase I (2x600 MW)
- Mundra TPP, Phase I (2x330 MW) & Phase II (2x330 MW)
- Tiroda TPP, Phase I (2x660 MW), Phase II (1x660 MW) & Phase III (2x660 MW)

APL invites sealed bids through International Competitive Bidding (ICB) in two (2) stage bidding system (Stage-I: Techno-commercial Bid and Stage-II: Price Bid) from eligible bidders for Design and Build on EPC basis along with Operation and Maintenance of Wet Limestone based FGD System for a period of five (5) years from the date of Commissioning for the aforementioned Plants.

The tender documents shall be available for sale on all working days from 06-Oct-2020 10:00 hrs IST to 16-Oct-2020 upto 17:00 hrs IST and the last date for submission of Techno-commercial bid shall be 13-Nov-2020 upto 17:00 hrs IST.

A complete set of Tender Documents can be purchased by remitting the tender fees of Rs. 25,000 (Rupees Twenty Five Thousand) or US\$ 500 (US Dollars Five Hundred) through RTGS (details may be provided on request) or through Demand Draft (DD) or Cheque or Pay Order drawn in the favour of Adani Power Limited, payable at Ahmedabad. **For detailed NIT and pre-qualification requirement of bidders for purchase of tender and bid submission, please visit our website: www.adanipower.com/commercials**

Any Amendments/ addenda/ errata/ corrigenda to the NIT, if any, would be published on website only, and would not be notified or published in any newspaper. We reserve the right to reject any or all offers or can cancel the bid process without assigning any reason and without any liability thereof.

MAHARASHTRA METRO RAIL CORPORATION LTD.
(A joint venture of Govt. of India & Govt. of Maharashtra)
PUNE METRO RAIL PROJECT
101, The Orion, Opposite Don Bosco Youth Centre, Koregaon Park, Pune - 411001. Telephone: 020-26051072
E-mail: tenders.pmp@mahametro.org | www.punemetrorail.org

Tender Notice No. P1PD-03/2020 Dated: 04.10.2020

Name of the Work: Empanelment of Transaction Advisors (TA) for Various Existing & Upcoming Property Development Projects of Pune Metro.

Cost of documents: INR 11,800/- (INR Eleven Thousand Eight Hundred Only) incl. GST

Interested bidders may visit Pune Metro Rail website www.punemetrorail.org or download the bidding documents and obtain further details regarding the tender from our e-tender portal <https://mahametrorail.etenders.in> from 16:00 Hrs. on 05/10/2020.

Executive Director
(Procurement & Contracts)
MAHA-METRO

Maha Metro, Greenest Metro

R.P.P INFRA PROJECTS LTD.
CIN: L45201TZ1995PLC006113
SF No. 454, Raghupathynaiken Palayam, Railway Colony Post, Poondurai Road, Erode - 638 002.
Tel +91 424 2284077; Fax : +91 424 2282077, E-mail: secretary@rppl.com, www.rppl.com

Notice of 25th Annual General Meeting, Book Closure and E-Voting Information

Member may note that the 25th Annual General Meeting (AGM) of R.P.P Infra Projects Limited ("the Company") will be held at the Registered Office of the Company at S F No. 454, Raghupathynaiken Palayam, Railway Colony Post, Poondurai Road, Erode - 638 002, Tamil Nadu on Thursday the 29th October 2020 at 2.00 P.M. and participation at the AGM shall be available for members physically at the venue as well as through Video Conference (VC)/ Other Audio Visual Means (OAVM) facility, in compliance with all the applicable provision of the companies Act, 2013 and Rules issued thereunder and Securities Exchange Board of India (SEBI) (Listing Obligation and Disclosure Requirements) Regulations, 2015 read with the Ministry of Corporate Affairs (MCA) General Circular No.14/2020 dated April 8, 2020, General Circular No.17/2020 dated April 12, 2020 and General Circular No.20/2020 dated May 5, 2020 (MCA Circular) and all other applicable circular issued by the MCA, SEBI and Government of India, to transact business that will be set forth in the Notice of the AGM

Dispatch of the Annual Report and Notice of the AGM: Compliance of above circular and in terms of sections 101 and 136 of the Act, read with the rules made thereunder, the listed companies may send the notice of AGM and the annual report, including financial statements, boards' report, etc. by electronic mode. Pursuant to the said provisions of the Act read with MCA Circulars, SEBI Circular dated 12 May 2020, Notice of Twenty-fifth e-AGM along with the Annual Report for FY2020 is being sent only through electronic mode to those members whose email addresses are registered with the Company/ depositories. Members may note that the Notice and Annual Report for FY 2019-20 will also be available on the Company's website at <http://www.rppl.com> and website of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of cameo at www.cameo.com.

Manner of Registering/updating email Address: Member who have not registered /updated their email addresses with the company's RTA and their DP are requested to register their email address for limited purpose of receiving Annual report for the Financial Year 2019-20. Notice of the AGM and the login credentials for remote e-voting, buy sending an email request on secretary@rppl.com or murali@cameoindia.com along with Name, Folio Number /DPID-CLID, self attested scan copy of the PAN and AADHAR/Passport/Driving License.

Manner of casting vote at the AGM: Member will have an opportunity to cast their vote remotely or physically attending during the AGM.

Other : The Register of Members and Share Transfer Books of the Company will remain closed from 23rd October 2020 (Friday) to 29th October 2020 (Thursday) (both days inclusive) .The voting rights of shareholders shall be in proportion to their shares of the paid up equity share capital of the Company as on 22nd October 2020.

For any query or grievances in relation to e-voting, Members may write to / contact Mr. Muralitharan, Cameo Corporate Services Limited "Subramanian Building", V Floor, No.1, Club House Road Chennai - 600002. Phone: 044 28460390 or email: murali@cameoindia.com or Mr. Pradeep Kumar Nath Company Secretary & Compliance Officer of the Company at secretary@rppl.com who will address the shareholder's grievances connected.

The result of the e-voting / voting at AGM ballot shall be declared not later than 48 hours of the conclusion of the AGM, The Results declared, along with the Scrutinizer's Report, shall be displayed at the Registered Office of the Company and also be placed on the Company's website and communication to the Stock Exchanges where the Company's shares are listed.

For R.P.P Infra Projects Limited
Sd/-
Pradeep Kumar Nath
Company Secretary
Place: Erode
Date: 04.10.2020